

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 45 OF 2019 & IA No. 1639 OF 2019

Dated: 1st October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

**Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)**

In the matter of:

Sudarshan Chemical Industries Limited (SCIL) Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Rhea Luthra

Counsel for the Respondent(s) : Anup Jain
S. Rama

ORDER

IA No. 1639 of 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, delay of 25 days in filing the rejoinder is condoned. Application is disposed of.

Pleadings are complete.

List the matter for hearing on **21.01.2020**. Meanwhile, parties are directed to file written submissions by next date of hearing.

**Ravindra Kumar Verma
Technical Member(electricity)**

**Justice Manjula Chellur
Chairperson**

MK